

Rajasthan, went on strike since 6th October, 1967;

(b) if so, what are their demands; and

(c) the steps taken by Government to settle the dispute?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) Yes, 107 workers employed by the contractors of Bikaner Gypsums Ltd., went on strike on the 6th October, 1967.

(b) The demands were for implementation of settlement dated 22-2-1966 which provided for;

(i) Revision of rates of transportation, raising, lump breaking and loading of Gypsum and revision of Dearness Allowance on receipt of the Award of the Central Government Industrial Tribunal, Jaipur, in the dispute between Messrs, Bikaner Gypsums and their workmen.

(ii) Grant of interim relief by way of suitable revision of the existing rates (which are inclusive of wages and D.A. which shall be effective from 1-2-1966).

(c) The Regional Labour Commissioner (Central) Ajmer, held conciliation proceedings and a settlement between the contractors and Gypsum Mine Workers' Union was eventually arrived at on 21-10-67 and the strike was called off.

PAPERS LAID ON THE TABLE

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ANNUAL REPORT (1966-67) OF THE NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table—a copy of the Annual Report of

the National Co-operative Development Corporation for the year 1966-67, under sub-section (3) of section 14 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-2056/67.].

(1) THE RICE-MILLING INDUSTRY (REGULATION AND LICENSING) THIRD AMENDMENT RULES, 1967

(2) THE RICE-MILLING INDUSTRY (REGULATION AND LICENSING) FOURTH AMENDMENT RULES, 1967

SHRI ANNASAHEB SHINDE: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Food), under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958 :—

(i) Notification G.S.R. No. 1465, dated the 25th September, 1967, publishing the Rice-Milling Industry (Regulation and Licensing) Third Amendment Rules, 1967. [Placed in Library. See No. LT-2192/67.].

(ii) Notification G.S.R. No. 1772, dated the 29th November, 1967, publishing the Rice-Milling Industry (Regulation and Licensing) Fourth Amendment Rules, 1967. [Placed in Library. See No. LT-2055/67.].

MAIN CONCLUSIONS OF THE FOURTH SESSION OF THE INDUSTRIAL COMMITTEE ON JUTE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): Sir, I beg to lay on the Table—a copy of the Main Conclusions of the Fourth Session of the Industrial Committee on Jute held in New Delhi, on the 28th October, 1967. [Placed in Library. See No. LT-2059/67.].

REPORT OF THE INDIAN GOVERNMENT DELEGATION TO THE 51ST SESSION OF THE INTERNATIONAL LABOUR CONFERENCE

SHRI S. C. JAMIR: Sir, I also beg to lay on the Table a copy of the Report of the Indian Government Delegation